

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No. HC.VII-21/2008/10176 /A

From :- Smti Jayashree Bora,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, The Joint Registrar,
Gauhati High Court,
Itanagar Permanent Bench,
Arunachal Pradesh.

Dated Guwahati, ^{NT} 21 October, 2024.

Sub:- **Casual leave.**

Ref:- No.HC(IB)-VIG/01/2024/550-53 Dated 03.10.2024.

Sir,

With reference to the above, I am directed to inform you that Shri Damge Niri, CJM-cum-Civil Judge (Sr. Div.)-cum-in charge District & Sessions Judge, Lower Subansiri District, Ziro, Arunachal Pradesh has been granted **casual leave on 04.10.2024 and 05.10.2024, along with station leave permission from 04.10.2024 till 06.10.2024.** A senior Judicial Officer available at the station shall be in-charge of his Court and Office in his absence.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo No.HC.VII-21/2008/10177-10178 /A, dated , 21-10-2024

Copy to:

1. Shri Damge Niri, CJM-cum-Civil Judge (Sr. Div.)-cum-in charge District & Sessions Judge, Lower Subansiri District, Ziro, Arunachal Pradesh.
- ✓ 2. The Project Manager, Gauhati High Court.


JT. REGISTRAR (VIGILANCE)

